

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant

v.

M/s. Heritage Hospitals Limited & Ors.

.... Respondent

Order under Section 241-242 of the Companies Act

Order delivered on 10.04.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Petitioner/Applicant : Mr. Virender Ganda, Sr. Adv.
Mr. Nikhil Jain, Mr. Rajnish Sinha,
Mr. Yogendar, Advocates
Ms. Manta Rajput, PCS
For the Respondent : Ajay Kumar Singh, Adv. for R-6

ORDER

CA No. 283(PB)/2018

Notice of the application returnable on 24th April, 2018.

Ms. Avantha, learned Counsel for non-applicant-respondent accepts notice.

Reply, if any, to the application be filed within a week with a copy in advance to the Counsel for the applicant.

The Books of Accounts of respondent no. 1 company for the year 2016-17 shall be deposited with the Registrar of NCLT before 16th April, 2018.

List the matter on 24th April, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)